

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76267 of 2014

(Arising out of Order-in-Appeal No. 26/BOL/2014 dated 30.06.2014 passed by Commissioner of Central Excise (Appeals-III), Kolkata.

M/s B. S. Services,

B-131 (A), Eagle Street, Bidhannagar,
Durgapur-713212.

..Appellant

VERSUS

Commissioner of CGST & Cx, Bolpur.

Nanoor, Chandidas Road, Bolpur,
West Bengal-731204.

...Respondent

**..
APPEARANCE :**

Shri N. K. Chowdhury, Advocate for the Appellant

Shri H. S. Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75369/2021

DATE OF HEARING : 08.07.2021

DATE OF DECISION : 08.07.2021

PER P.K.CHOUDHARY :

An application has been filed by the appellant for withdrawal of their appeal filed before the Tribunal.

2. I have heard Shri N. K. Chowdhury, Ld. Advocate appearing on behalf of the appellant and Shri H. S. Abedin Ld. A. R. department for the Revenue. Ld. A. R. has no objection for withdrawal of the appeal.

3. In view of the submissions, as made by the Ld. Advocate for the appellant and the reasons as mentioned in their application, the appeal filed by the appellant is dismissed as withdrawal.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

T.K.